



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 1028 of 200 2

Applicant(s) Sk. Abdul Jawab Respondent(s) 0.01

Advocate for Applicant(s) M/S. S.K. Mohanty Advocate for Respondent(s)

SP Mohanty
P.K. Lenka

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

3/12/2002
Registers

1. ORDER DATED 5-12-2002.

Heard Mr. S. K. Mohanty, learned Counsel for the Applicant. It appears from the records that vide Annexure-8 dated 12-11-2002, the applicant has preferred an appeal against the order of punishment before his appellate authority in the matter. In view of the above, we direct the Appellate Authority to dispose of the said appeal preferred by the applicant within a period of thirty days from

for Admin & Int. orders pl.

Bench

4.12.02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. dt. 5.12.02

Copy of order
dt. 5th Dec. may
be handed over to
counsel for both
sides

1
20/12

DB
20/12
SD

On. dt. 5.12.02

Copy of order may
be handed over to
all respondents along
with copy of OA.

1
8/11/02

DB
8/11/02
SD

the date of receipt of a copy of this order.
Till disposal of the appeal, of the Applicant
under Annexure-8, no punitive recovery shall
be made from the applicant if the same has not
already taken place.

It is, however, made clear that
after disposal of the appeal if the applicant's
grievance would still subsists he is at
liberty to approach before this Tribunal.

With the above directions, this
Original Application is disposed of. No costs.

Send copies of this order along
with Original Application to the Respondents
and free copies of this order be given to
learned counsel for the Applicant and Mr. A.K.
Bose, learned Senior Standing Counsel for the
Union of India, on whom a copy of this Original
Application has been served.

Vice-Chairman

Member (Judicial)